



September 23, 2009

Certificate of Registration - Cancelled

The Reserve Bank of India has cancelled the certificates of registration granted to the following companies, having their registered offices at the address shown against them, for carrying on the business of a non-banking financial institution. Following cancellation of the registration certificate the companies cannot transact the business of a non-banking financial institution.

Sr. No.	Company's Name	Address of Registered Office	Registration Certificate No. & Date	Date of Cancellation
1.	M/s. Peet Investment Private Limited	G-73, Laxmi Nagar, Delhi - 110092	14.01030 dated August 10, 1998	August 21, 2009
2.	M/s. Parshuram Capital Services Limited	A-120, Kabir Nagar, Shahdara, Delhi-110094	B 14.01888 dated August 25, 2000	August 21, 2009
3.	M/s. Changia Credit and Investment Private Limited	37, Ajiesh House, 16/3, Abdul Aziz Road, WEA Karol Bagh, New Delhi-110005	14.00697 dated April 25, 1998	August 21, 2009
4.	M/s. Kaushambhi Finvest Lease Company Limited	F-89/11, Okhla Industrial Area, Phase I, New Delhi-110020	14.00341 dated March 07, 1998	August 21, 2009

By the powers conferred under Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of a non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.